

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 3655/2018

The 26th day of September, 2018

HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)

Mrs. Vaishali,
Librarian,
Kendriya Vidyalaya, R.K. Puram,
Sector-2, New Delhi
W/o Shri Ravi Prakash Singh,
Age : 30 years,
R/o B-2, Jagat Vaishvanvi Apt.,
Ashiyana Nagar, Patna-800025.

.. Applicant

(By Advocate : Shri Tungesh)

Versus

1. Kendriya Vidyalaya Sangathan,
Through its Commissioner,
18, Institutional Area,
Shahid Jeet Singh Marg,
New Delhi.
2. Vasant Kumar,
Librarian,
Kendriya Vidyalaya, Tura
S/o Shri Uday Shankar,
Postal Address : Kendriya Vidyalaya,
PO Araimile, West Garo Hills,
Tura, Meghalaya, PIN-794 001.

.. Respondents

(By Advocate : Ms. Sweena Nani for Shri S. Rajappa)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard Shri Tungesh, learned counsel for the applicant and
Ms. Sweena Nani proxy for Shri S. Rajappa, learned counsel

appeared on behalf of the respondent – KVS, on receipt of advance notice.

2. The applicant, a Librarian under the respondent – Kendriya Vidyalaya Sangathan (KVS), filed the O.A. questioning Annexure -1, Transfer Order dated 10.08.2018, whereunder she was transferred from Suratgarh STPS to R.K. Puram, Sec-2, New Delhi and also Annexure-2, Transfer Order dated 04.09.2018 of the 2nd respondent, whereunder he was transferred from Tura to No.II Patna, Bailey Road.

3. It is submitted that the applicant, as per the Annexure-5 Transfer Guidelines of Kendriya Vidyalaya Sangathan 2018, was entitled to be transferred to Patna, to which she has given her option as 1st preference as she was having sufficient transfer points but the respondents instead of considering the applicant's request, transferred her to R.K. Puram, New Delhi whereas the 2nd respondent was transferred to the said place, i.e. Patna, though he is having less transfer points, ignoring the claim of the applicant. In pursuance of the impugned Annexure-1 Transfer Order dated 10.08.2018, the applicant has already joined at R.K. Puram, Sector-2, New Delhi.

4. It is also submitted that the applicant made a representation vide Annexure-4 dated 14.08.2018 against her transfer, but the

respondents without considering the same, transferred the 2nd respondent to Patna.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure-4 representation of the applicant, after issuing notice to all the concerned, and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 60 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti /